

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 15-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : **Regen Infrastructure and Services Pvt Ltd**

PETITION NUMBER : **CP(IB)/1424(CHE)/2022**

APPLICATION NUMBER : a) IA(IBC)/2379(CHE)/2023
b) IA(IBC)/907/CHE/2021
c) IA(IBC)/1264(CHE)/2022 in
IA(IBC)/907/CHE/2021
d) IA(IBC)/392(CHE)2022
e) MA/4(CHE)/2021
f) IA(IBC)/1256/CHE/2021
g) IA/1176/IB/2020
h) IA/1178/IB/2020
i) IA/323(CHE)/2021

ORDER

210.a. IA(IBC)/2379(CHE)/2023 IN CP(IB)/1424(CHE)/2022

Ld. Counsel Mr. B. Dhanaraj for the Applicant. Ld. Standing Counsel
Mr. S.T. Raja for TANGEDCO.

In this case, the reply was filed on 10.04.2024 along with the delay
condonation Application which is yet to be listed.

List the Application for hearing on **23.04.2024**.

**Meanwhile, the interim order dated 22.12.2023 will continue until
further orders.**

210.b. IA(IBC)/907/CHE/2021 IN CP(IB)/1424(CHE)/2022

Ld. Counsel Mr. B. Dhanaraj for the Applicant. Ld. Counsel Ms. J. Parimalam for R1.

In this case Counsel for R1 stated that the reply also covers the Response of R2 and R3. The Counsel for R1 stated that Sr. Counsel Mr. S. Aravindhan is not available and sought adjournment.

List the Application for hearing on **11.06.2024**.

**210.c. IA(IBC)/1264(CHE)/2022 in IA(IBC)/907/CHE/2021 IN
CP(IB)/1424(CHE)/2022**

Ld. Counsel Ms. J. Parimalam for the Applicant. Ld. Counsel Mr. B. Dhanaraj for the RP.

List the Application for hearing on **11.06.2024**.

210.d. IA(IBC)/392(CHE)/2022 IN CP(IB)/1424(CHE)/2022

Ld. Counsel Mr. B. Dhanaraj for the Applicant.

This is an Application seeking set aside of tender floated by The GAIL (India) Limited namely “Comprehensive Operation & Maintenance of 25.5 MW Capacity Wind Energy Projects” at Periyapatti, Annaikadavu, Tamil Nadu for 10 years, vide Tender Ref. No.GAIL/NOIDA/C&P/RENEW/2021-22/170 [E-TENDER NO:2021_GAIL_101260_1] dated 11.01.2022 including the Applicant’s Pooling sub Station.

The Counsel for the Applicant stated that Respondent has made partial payment of their due amount and therefore he would like to withdraw the Application with liberty to pursue the same at a later date.

IA(IBC)/392(CHE)/2022 is treated as withdrawn with liberty and is disposed off.

210.e. MA/4(CHE)/2021 IN CP(IB)/1424(CHE)/2022

Ld. Counsel Mr.Gautam S Raman for the Applicant. Ld. Counsel Mr. B. Dhanaraj for the Respondent no.1.

Ld. Counsel Mr.Gautam S Raman sought short adjournment.

List the Application for hearing on **11.06.2024**.

210.f. IA(IBC)/1256/CHE/2021 IN CP(IB)/1424(CHE)/2022

Ld. Counsel Mr. B. Dhanaraj for the Applicant. Ld. Counsel Ms. Parimalam for R2 and R3.

In this case R1 has not appeared till date. The principal office of R1 is directed to appear in person during the next hearing failing which non-bailable warrant would be issued to enforce his attendance. **Registry is directed** to issue notice to R1 and place proof of service on the file.

In respect of R2 and R3 the Counsel is directed to provide the information of the parties to whom the money has been paid for land related transactions for enforcing the recovery of the money from those parties.

R2 and R3 are directed to provide the fixed asset register to the RP within 2 weeks and file Affidavit of Compliance.

List the Application for hearing on **11.06.2024**.

210.g. IA/1176/IB/2020 IN CP(IB)/1424(CHE)/2022

210.h. IA/1178/IB/2020 IN CP(IB)/1424(CHE)/2022

Ld. Counsel Mr. J R Jayant for the Applicant. Ld. Counsel Mr. Anurag Rajagopal for Ld. Counsel Mr. Anirudh Krishnan for the Respondents.

The Counsel for the Respondent sought short adjournment.

List the Applications for hearing on **11.06.2024**.

210.i. IA/323(CHE)/2021 IN CP(IB)/1424(CHE)/2022

Ld. Counsel Mr. B. Dhanaraj for the RP. None for the Respondents.

Respondents are given final opportunity to appear on 11.06.2024.

List the Application for hearing on **11.06.2024**.

IA(IBC)/1703/2023

Ld. Counsel Ms. Abitha Banu stated that IA(IBC)/1703/2023 is not included in any of the annexures as per the order dated 04.04.2024.

IA(IBC)/1703/2023 is included in Annexure - 1C and posted for hearing on **04.06.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)